

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 1196 of 2019

IN THE MATTER OF:

Chitra Deshmukh

...Appellant

Versus

Punjab National Bank & Anr.

...Respondents

Present:

For Appellant :

Mr. Saurabh Jain, Ms. Vidya Prabhakaran and Ms. Bhavishya Singh, Advocates

For Respondents :

**Mr. Pankaj Vijayan and Mr. Alim Anvar, Advocates
Mr. Tarun Gandhi, Advocate for Resolution
Professional**

ORDER

25.02.2020 Learned counsel for Respondent No. 1 – ‘Punjab National Bank’ seeks and is allowed 2 weeks’ time to consider the ‘one time settlement proposal’ dated 19th December, 2019 submitted by the ‘Corporate Debtor’.

List the matter ‘for hearing’ on **13th March, 2020**.

[Justice Bansilal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

[Shreeshha Merla]
Member (Technical)

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